

### Issues discussed at the Indian Labour Conference

232. SHRI J. S. RAJU:

SHRI V. GOPALSAMY:

SHRI GURUDAS DAS.

GUPTA:

Will the Minister of LABOUR be pleased to state:

(a) the issues discussed at the Indian Labour conference held on 21st and 22nd April, 1990;

(b) the details of the participants;

(c) whether any decision has been taken on any of these issues; and

(d) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) Details are given in the Statement No. I.

(b) Details are given in the Annexure. See Appendix CLIV Annexure No. 12.

(c) and (d) Details are given in the statement on II.

#### Statement-I

#### 29th Session of the Indian Labour Conference

New Delhi—April 21.22, 1990

#### Agenda

1. Action taken on the consensus of the 28th Session of the Indian Labour Conference.

2. Labour participation in Management.

3. Review of Industrial Relations Legislation (covering proposed amendments to I.D. Act and T.U. Act).

4. General verification procedure and classification of industries for the purpose of verification.

5. Review of developments relating to unorganised labour.

6. Review of implementation of Labour Laws.

7. Laws and Policies relating to Child Labour, Woman Labour and Emigrant Labour.

#### Statement-II

Details of the conclusions of the Indian Labour Conference.

1. The Indian Labour Conference will be held regularly every year.

2. The Meeting of the Standing Labour Committee will be convened every six months.

3. The need for a statutory framework for providing worker's participation management was reorganised. The representation of workers on the participatory form should be on the basis of secret ballot, and the participation should be at all levels. The question relating to participation in equity should be kept separate from the proposed statutory scheme.

4. The Conference came to a unanimous view that the Trade Union and the Industrial Disputes (Amendment) Bill introduced in the Rajya Sabha in 1988 should be withdrawn. At the same time, it was felt that there were several pressing aspects including the definition of industry which would necessitate the introduction of a new Bill. To formulate specific proposals, it was recommended that a bi-partite Committee under the Chairmanship of Mr. G. Ramanujam will be constituted.

5. The Conference endorsed the verification procedure as agreed to by the Central Trade Union Organisations in a meeting on 29.12.1986. Regarding the procedure for verification of membership in rural/agricultural sector the matter will be further considered in a meeting of representatives of Central Trade Union Organisations.

6. There was a general consensus on bringing a Central Legislation in respect of construction labour and agricultural labour.

7. Regarding review of implementation of Labour Laws and Laws & Policies relating to Child Labour, Woman Labour and Emigrant Labour, it was agreed that these matter would be discussed in the Standing Labour Committee.

### Workers' participation in management

233. SHRI PRAMOD MAHAJAN. Will the Minister of LABOUR be pleased to state:

(a) whether Government propose to give workers' participation in management; and

(b) if so, what are the details thereof; and if not, what are the reasons therefor?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) Yes, Sir.

(b) A legislation to give statutory basis to workers' participation in management is under consideration.

राजस्थान में कुओं और हैंड पम्पों से पानी की आपूर्ति

234. डा० अबरार अहमद खान : क्या कृषि मंत्री 23 मार्च, 1990 को राज्य सभा में अनारक्षित प्रश्न 1354 के दिए गए उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) इस वर्ष राजस्थान में हैंड पम्प और ट्यूब वेल लगाने पर कितनी धनराशि खर्च किए जाने की संभावना है और कितने-कितने हैंड पम्प और ट्यूब वेल लगाए जाएंगे तथा पेय जल की समस्या को हल करने के लिए कितने नये कुएं खोदे जाएंगे और कितने कुओं को गहरा किया जाएगा और इस कार्य को कब तक पूरा कर दिए जाने की संभावना है, और

(ख) क्या सरकार की इंदिरा गांधी नहर, चम्बल, बनास और अन्य नदियों से लिफ्ट योजना के द्वारा पीने के पानी को उपलब्ध बनाने की कोई योजनाएं हैं?

कृषि मंत्रालय में ग्रामीण विकास विभाग में राज्य मंत्री (श्री उपेन्द्र नाथ वर्मा) : (क) राज्य सरकार ने ग्रामीण तथा शहरी क्षेत्रों में पीने के पानी की सप्लाई के लिये 18.97 करोड़ रुपये की एक आपातक योजना स्वीकृत की है। इस योजना में 453 ट्यूबवैलों और 5235 हैंडपम्पों (1710 शहरी क्षेत्रों में और 3525 ग्रामीण क्षेत्रों में) को लगाए जाने की व्यवस्था है। ये कार्य 30.6.1990 तक पूरे कर लिये जाने की संभावना है।

स्थानीय परिस्थितियों के आधार पर नये कुएं खोदने और कुओं को गहरा करने का काम राज्य सरकार द्वारा किया जाता है। उनकी संख्या की निगरानी भारत सरकार के स्तर पर नहीं की जाती है।

राज्य क्षेत्र के न्यूनतम आवश्यकता कार्यक्रम की योजना स्कीमों और केन्द्रीय प्रायोजित त्वरित ग्रामीण जल सप्लाई कार्यक्रम के अंतर्गत ग्रामीण क्षेत्रों में पीने के पानी की सप्लाई के लिये हैंडपम्प और ट्यूबवेल लगाने और उनकी संख्या के बारे में निर्णय राज्य सरकार द्वारा लिया जाता है। योजना कार्यक्रम के अंतर्गत ऐसे हैंडपम्पों और ट्यूबवैलों की संख्या के बारे में केन्द्र सरकार को सूचित नहीं किया जाता है।

(ख) जी, हां।

### खाद्य तेल का निर्यात

235. श्री राम जेठ मलानी :

सरदार जगजीत सिंह अरोड़ा :

क्या खाद्य और नागरिक पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने इस वर्ष खाद्य तेल (सरसों के तेल) का निर्यात करने का निर्णय लिया है;